

GOVERNMENT OF JAMMU AND KASHMIR  
DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS  
(Power Section) Civil Secretariat  
Srinagar/Jammu

Notification

Jammu, the 26<sup>th</sup> February, 2026

S.O 56 .- In exercise of the powers conferred under sub-section (1) of section 14 of the Bharatiya Nagarik Suraksha Sanhita, 2023, the Government hereby appoint Sh. Ravinder Singh, Naib Tehslidar, posted in the office of Deputy Commissioner, Reasi to be the Executive Magistrate, who shall exercise all the power of an Executive Magistrate within his territorial jurisdiction of District Reasi.

**By Order of the Government of Jammu and Kashmir**

**Sd/-**

**(Achal Sethi)**

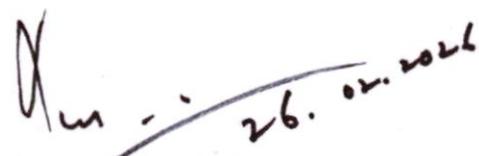
Commissioner/Secretary to the Government

Dated :- 26-02-2026

No. LAW-Powr/29/2022-10

Copy to the:-

1. Joint Secretary (J&K), Ministry of Home Affairs, Government of India.
2. Divisional Commissioner, Jammu.
3. Secretary to Government, Revenue Department.
4. District Magistrate Reasi. This is with reference to letter No. DM/Rsi/2025-26/JC/8973-74 Dated:-26-02-2026
5. General Manager, Government Press, Jammu for publication in an extra ordinary issue of the Government Gazette.
6. S.O. section, Department of Law, Justice and Parliamentary Affairs. (W.7.S.C).
7. Incharge Website section

  
Additional Secretary to Government  
Department of Law, Justice & PA

